

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42896/2023

(Arising out of impugned final judgment and order dated 13-10-2023 in CRLMC No. 7278/2023 passed by the High Court of Delhi at New Delhi)

PRABIR PURKAYASTHA

Petitioner(s)

VERSUS

STATE (NCT OF DELHI)

Respondent(s)

(IA No. 217164/2023 - EXEMPTION FROM CUSTODY CERTIFICATE
IA No. 217163/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 217857/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES, IA No. 217167/2023 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-02-2024 This matter was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA**

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Arshdeep Singh Khurana, Adv.
Mr. Nitin Saluja, AOR
Mr. Harsh Srivastava, Adv.
Mr. Harshit Mahalwal, Adv.
Mr. Sidak Singh Anand, Adv.
Mr. Manan Khanna, Adv.
Mr. Nikhil Pawar, Adv.
Ms. Rupali Samual, Adv.
Ms. Saujanya Shankar, Adv.
Ms. Rudrali, Adv.
Ms. Pinky Dubey, Adv.
Ms. Simran Khurana, Adv.
Ms. Ishita Soni, Adv.
Ms. Pranya Madan, Adv.
Mr. Saahil Mongia, Adv.

For Respondent(s) Mr. Suryaprakash V Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.

Mr. Annam Venkatesh, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Arkaj Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have perused the report submitted by the penal consisting of Resident Medical Officer and Specialist Medicines, Central Jail Hospital, Tihar, New Delhi and Medical Officer In-Charge, Central Jail-10, Rohini Jail, New Delhi.
2. However, it is submitted by the learned senior counsel appearing for the petitioner that the report does not depict the true medical condition of the petitioner. He submits that the records would reveal that the report is not correct.
3. Taking into consideration the submission advanced, we find that it will be appropriate that the medical condition of the petitioner is examined by a Board appointed by the Director, All India Institutes of Medical Sciences, New Delhi (AIIMS). The Board shall also consider the complete medical history of the petitioner, as would be found from the record of the Central Jail Hospital, Tihar, New Delhi and submit a report to this Court within a period of two weeks from today.
4. List after two weeks.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)